

Court No. - 35

Case :- CRIMINAL MISC. WRIT PETITION No. - 13599 of 2020

Petitioner :- Anita Singh And Another

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Shri Krishna Mishra

Counsel for Respondent :- G.A.

Hon'ble Manoj Kumar Gupta,J.

Hon'ble Ravi Nath Tilhari,J.

The relief claimed in the instant petition is as follows: -

"Issue a writ, order or direction in the nature of mandamus directing the court below to consider and dispose of the bail application of the applicant expeditiously if possible on same day in First Information Report dated 29.07.2018, registered as Case Crime no. 0833 of 2018, under Section 363 and 366 IPC, Police Station Tajganj, District Agra."

On a query made by the Court as to before which court the bail application is pending, for which direction has been sought for speedy disposal, learned counsel for the petitioners states that so far no bail application has been filed. He also admits that the petitioners are not in jail. We further find from perusal of the record that the petitioners had earlier approached this court by way of Criminal Misc. Writ Petition No. 23489 of 2018. According to learned counsel for the petitioners, the relief sought in the writ petition was for quashing of the same FIR in respect of which the instant petition has been filed. The said writ petition was dismissed as infructuous.

In such circumstances, filing of the instant petition, praying for a direction for speedy disposal of the bail application when the petitioners are not in jail, nor any bail application at their behest is pending before any court of law, amounts to gross abuse of the process of law.

The petition is dismissed with a cost of Rs. 10,000/-.

(Ravi Nath Tilhari, J.) (Manoj Kumar Gupta, J.)

Order Date :- 26.11.2020

Jaideep/-